

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-10-2023 AT 10:30 AM**

**IA (IBC) 1033/2022 in
CP(IB) No.747/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

... **Financial Creditor**

Vs

Rajvir Industries Ltd

... **Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1033/2022

Learned Counsel for the applicant, learned counsel Mr. G.P. Yashvardhan, for Respondent No.1 and Mr. K. Murali Krishna Prasad, Resolution Professional in person present. It is represented by the newly impleaded resolution professional that pursuant to the order of this Tribunal in IA No 753/2022 dated 26.05.2023 the COC had taken up the resolution plan of this applicant for voting and has rejected the same on the ground that the applicant is ineligible and the EMD was also returned which has been accepted by the perspective resolution applicant. Thereafter, the newly appointed Resolution Professional has issued a fresh Form-G pursuant to which a fresh EOI also has been submitted by the very same applicant and the same was also rejected and EMD also returned. The prayer in this application is to consider the resolution plan which was submitted in the month of August which has been rejected in the manner aforementioned. Therefore, this application become infructuous. **Accordingly, this application is hereby dismissed with no costs.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)